



\$~47

- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + W.P.(C) 9850/2023

LAKUM JIGNESH KUMAR GHANSHYAM BHAI

.....Petitioner

Through: Mr. P Sureshan, Adv.

versus

DG CISF AND ORS.

....Respondents

Through: Mr. Ranvir Singh, SPC with

Mr. Vikas Kumar, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER(ORAL) 04.08.2025

%

- 1. Mr. Sureshan, learned Counsel for the petitioner submits that prayer (i) in this petition stands granted and, insofar as the remaining prayers are concerned, the respondents may be directed to take a decision on the petitioner's transfer keeping in view the new policy which has come into being in 2024.
- **2.** Mr. Ranvir Singh, learned SPC appearing for the respondents, on instructions, agrees to do so.
- **3.** Accordingly, this writ petition is disposed of with the direction to respondents to take a decision on the petitioner's case in the light of

W.P.(C) 9850/2023 Page 1 of 2





the new transfer policy which has come into being in 2024.

- **4.** Decision, as and when taken, shall be communicated to the petitioner forthwith.
- **5.** The petition is disposed of.

C.HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 4, 2025/AT

W.P.(C) 9850/2023 Page 2 of 2